

S. No.	Name of the Country	No. of Films	Name of the Film
11.	France	6	Animal The Goose Chase Flesh of the or child Char Chokron The Threat Police Python.
12.	Yugoslavia	1	The Assassination
13.	Srilanka	1	Siripala & Ranmenika
14.	Canada	1	Black Christmas
15.	Spain	1	Redlight
16.	Italy	3	Fantozzi Murder to the Tune of Seven Black Notes Sharke's Cave
17.	Japan	1	Bullet Train

Constitution of a New Advisory Panel of Board of Film Censors at Calcutta

7258 SHRI SOMNATH CHATTLR-JEE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state;

(a) whether a new Advisory Panel of the Board of Film Censors at Calcutta has been constituted in October, 1978, if so, the names of the members thereof;

(b) was the Government of West Bengal or any leading personalities of the film industry in West Bengal consulted before making the appointments;

(c) if not, whether in future the Government will consult the State Governments concerned and other persons engaged in the film industry for their views before the constitution of the Panel; and

(d) whether any representation has been received from the Government of West Bengal in that regard and if so, the Government's reaction thereto?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L K ADVANI): (a) The Advisory Panel of the Board of Film Censors at Calcutta was reconstituted with effect from 1-3-1978. The names of present members are as follows.—

- 1 Shri Sarat Misra
- 2 Dr Gauri Shankar Bhattacharjee
- 3 Shri Bageswar Jha
- 4 Smt Arti Tagore
- 5 Smt Krishna Ghosh
- 6 Shri Prafulla Roy
- 7 Shri Manindra Roy
8. Shri Ranajoy Kalekar
- 9 Shri Tarun Roy
10. Smt. Aroti Srimal
11. Shri Amitava Chowdhury
- 12 Shri Prasanta Sanyal
13. Dr Ajit Kumar Ghosh
14. Shri G. P. Barua
15. Shri Hiren Phukan
16. Shri P. K. Mahapatra
17. Shri Krishnakant Shastri
18. Shri Benoy Sarkar

19. Prof. K. M. Lodha

20. Dr. Jyotirmoy Ghosh

(b) to (d). The State Governments were requested in terms of the Conference of the State Information Ministers in November 1977 to forward their suggestions for the Advisory Panels, if any. No suggestions were however received from any State Government by 1-3-1978.

After the panel had been constituted, the Government of West Bengal wrote to say that Advisory panels should be constituted only after inviting suggestions from the State Governments. The State Government's attention was thereupon drawn to the decision of the conference of State Information Ministers under which they should have made necessary recommendations. It was also suggested that if they had any recommendations now these might be sent and these would be taken into account for any future vacancies.

Special Audit of Accounts of Swadeshi Polytex Limited

7259, SHRI K. LAKKAPPA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether despite huge profits having been earned by Swadeshi Polytex Limited, Ghaziabad, during the last 5 years, the books of accounts of the Company have been showing losses;

(b) whether complaints have been made about Company's maintaining fictitious accounts a number of times if so, details thereof;

(c) action taken proposed to be taken against the management; and

(d) whether it is proposed to conduct a special audit by the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) No, Sir. The factual position as regard the Profit and Loss Accounts published by the company for the last 5 years is as under:

Year ending	Rs. lacs
30-9-74 Profit	155.53
30-9-75 Loss	95.49
30-9-76 Profit	405.90
30-9-77 Profit	122.94
30-9-78 Profit	102.53

(b) No such specific complaints on this point appears to have been made. But several complaints, some of general nature, concerning the affairs of the company (including manipulation of accounts) were received in the past. Pursuant to these complaints an inspection under section 209A of the Companies Act was carried out in March/April, '78. The following irregularities were revealed during inspection:—

(a) Grant of interest free advance to certain trusts;

(b) Alleged non-existence of two imported bailing presses;

(c) Appointment of product promoters and payment of commission to them without justification;

(d) Provision of residential accommodation and perquisites to the Managing Director and the Deputy Chief Executive of the company at a high cost and in excess of the prescribed limits;

(e) Purchase of silver vessels by the company for the alleged use of the Managing Director and his family members;